

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA

UNSTARRED QUESTION NO. 4459
(TO BE ANSWERED ON 14.12.2016)

APPLICATIONS UNDER RTI ACT

4459. SHRI BHEEMRAO B. PATIL:

Will the PRIME MINISTER be pleased to state:

- (a) the number of applications received under the RTI Act during the past three years;
- (b) whether an "advisory" has made it explicit that the Central Public Information Officer (CPIO) of the PMO is obliged under the RTI Act to provide only such information which is held by it or under its control and related to its function(s) as defined under the Business Rules, 1961 and if so, the details thereof;
- (c) the details of the type of applications which would be handled under the RTI Act and the type of information which the CPIO is liable to furnish; and
- (d) the body who would provide information about matters relating to different areas of Government Departments?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a): As informed by CIC, the details of number of RTI requests received by the Central Public Information Officers (CPIO) of Central Government/Departments, is as under:-

Year	No. of RTI requests received including carried forward of previous year
2013-14	9,62,630
2014-15	8,45,032
2015-16	11,65,904

(b) to (d): As per the Right to Information (RTI) Act, 2005 the CPIO of various Public Authorities under Central Ministries/ Departments, including Prime Minister's Office (PMO) are required to furnish information viz any material in any form, including records, documents, memos, e-mails, opinions, advices, press releases, circulars, orders, logbooks, contracts, reports, papers, samples, models, data material held in any electronic form and information relating to any private body which can be accessed by a public authority under any other law for the time being in force.

Further, every public authority shall, designate as many officers as the Central Public Information Officers or State Public Information Officers, as the case may be, in all administrative units or offices under it as may be necessary to provide information to persons requesting for the information under this Act